

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:457
ANSWERED ON:22.02.2006
BAN ON TRADITIONAL SALT
Ahir Shri Hansraj Gangaram

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has imposed a ban on the use of traditional salt;
- (b) if so, the details thereof;
- (c) whether any opportunity had been provided to the organizations protesting against it to air their views;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether a case in this regard is pending before the Supreme Court of India; and
- (f) if so, the reasons for issuance of notification without waiting for the decision of the Supreme Court in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b) : A notification GSR 670(E) dated 17.11.2005 has been issued under PFA Rules, 1955 restricting the sale of edible common salt for direct human consumption unless the same is iodized.

(c) to (f) : This notification was published as draft vide GSR 340(E) on 27.5.2005 inviting objections and suggestions from the persons likely to be effected before the expiry of sixty days from the date of publication of the said notification.

The objections and suggestions received within the specified period on the draft rules were considered by the Government.

Yes, Sir a writ Petition is pending before the Hon'ble Supreme Court requesting the Hon'ble Supreme Court to direct Ministry of Health to take immediate steps to restrict the sale of non-iodized salt.